

V-11/1/2024-Anlm-Dadf
Government of India
Ministry of Fisheries, Animal Husbandry and Dairying
Department of Animal Husbandry and Dairying

Chander Lok Building, Janpath
Dated 2nd May, 2024

PUBLIC NOTICE

The Department of Animal Husbandry and Dairying, Government of India, in view of the reservations made by the Hon'ble High Court of Karnataka order dated 10.04.2024 in WP C 8409 of 2024 and in compliance to the Hon'ble High Court of Delhi order dated 16.04.2024 in W.P No. 4374 of 2024 and other connected matters, has decided to invite the written comments and objection with scientific reasoning in regard to the D. O Letter dated 12.03.2024 prohibiting the import, breeding and selling of twenty four dog breeds.

2. Further, for the sake of brevity it is clarified that the D. O Letter dated 12.03.2024 prohibiting the import, breeding and selling of twenty four dog breeds, shall not be enforced until further order.

3. All registered organization(s)/ or stakeholder(s) may submit their comments in regard to the D.O. Letter dated 12.03.2024 prohibiting the import, breeding and selling of twenty four dog breeds, latest by 01st June 2024. The comments may be sent by through registered post to the following address:

Dr. O. P Chauhdary
Joint Secretary
Department of Animal Husbandry & Dairying
Ministry of Fisheries, Animal Husbandry and Dairying
Room No. 245, Krishi Bhawan,
Rajendra Prasad Road
Email; jspf-dadf@nic.in



(Dr. S. K Dutta)
Joint Commissioner (AH)

1. Director (IT), Department of Animals Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and dairying.

डॉ. ओ.पी. चौधरी
Dr. O.P. Chaudhary



संयुक्त सचिव
भारत सरकार
मत्स्यपालन, पशुपालन एवं डेयरी मंत्रालय
पशुपालन एवं डेयरी विभाग
कृषि भवन, नई दिल्ली-110001
Joint Secretary
Government of India
Ministry of Fisheries, Animal Husbandry & Dairying
Department of Animal Husbandry and Dairying
Krishi Bhawan, New Delhi-110001

D.O. V-11/1/2024-Anlm_Dadf

Dated, 12th March, 2024

Sir,

I would like to draw your kind attention on the serious recent issues of death of human being due to dog bites by some ferocious breeds of dogs kept as pet. The Department of Animal Husbandry and Dairying, Government of India has been receiving representation from various citizens, citizen forum and Animal Welfare Organization etc. to ban some of the breeds of dogs to keep them as pet and other purpose. Further, a Writ Petition No. 15673/2023 titled as "The Legal Attorneys & Barristers Law Firm vs UOI & Ors" filed before the Hon'ble High Court of Delhi to ban some of the dog breeds. The Hon'ble Court in its order dated 06.12.2023 directed "*that after consulting all stakeholders, the UOI shall decide petitioner's representation dated 05.10.2023 as expeditiously as possible, preferably, within 3 months from today*".

2. The Department of Animal Husbandry and Dairying constituted an Expert Committee under the Chairmanship of Animal husbandry Commissioner with members from the various stakeholder organizations and experts. The Committee has identified the following breeds of dogs as ferocious which are dangerous for human life.

"breeds(including mixed and cross breeds) like Pitbull Terrier, Tosa Inu, American Staffordshire Terrier, Fila Brasileiro, Dogo Argentino, American Bulldog, Boerboel, Kangal, Central Asian Shepherd Dog (ovcharka), Caucasian Shepherd Dog (ovcharka), South Russian Shepherd Dog (ovcharka), Tornjak, Sarplaninac, Japanese Tosa and Akita, Mastiffs (boerbulls), Rottweiler, Terriers, Rhodesian Ridgeback, Wolf dogs, Canario, Akbash dog, Moscow Guard dog, Cane corso and every dog of the type commonly known as a Ban Dog (or Bandog)"

3. The Committee has recommended that the aforementioned dog breeds including cross breeds shall be prohibited for import, breeding, selling as pet dogs and other purposes. Therefore, it is requested that the local bodies, Department of Animal Husbandry shall not issue any licenses or permit for sale, breeding of dogs breeds as mentioned above and keeping of these dog breeds and shall be banned. The Local Bodies may also issue necessary implementation guidelines in this regard. However, the dogs which have already kept as a pet shall be sterilized so that further breeding may not happen.

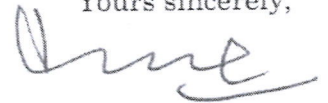
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4. I would further like to inform that the Central Government has published Prevention of Cruelty to Animal (Dog breeding and marketing) Rules, 2017 and Prevention of Cruelty to Animal (Pet Shop) Rules, 2018. The Implementation of the Rules is vested on the Local Bodies and State Animal Welfare Board as well as Department of Animal Husbandry Department. It is requested to direct the concerned authorities to implement the aforementioned Rules.

With regards,

Yours sincerely,



(Dr. O. P. Chaudhary)

To,

1. The Chief Secretaries of All the States and Union Territories.